1									2	3
Haryana .	•		•			•		•		
Himachal Pradesh				•					141,610	4.09
Jammu & Kashmir		•			•					
Kerala .				•		•			269,356	1,26
Madhya Pradesh				•			•	•	8,387,403	20.1
Maharshtra		•	•		•	•			2,954,249	5.8
Manipur .	•		•			•			334,466	31.1
Meghalaya .					•	•			814,230	80.4
Mysore (Karnatatka	ι)		•	•	•	•			231,268	0.7
Nagaland .					•	•		•	457,602	88.6
Orissa				•		•	•		5,0 71,937	23.1
Punjab				•		•	•	•		
Rajasthan .									3,125,506	12,1
Sikkim	•			•	•		•		••	
Tamil Nadu .				•		•		•	311,515	0.7
Tripura .			•					•	450,544	28.9
Uttar Pradesh .		•	•	•				•	198,565	0.2
West Bengal	•	•		•	•			•	2,532,969	5•7
Inion Territories										
Andaman and Nico	bar I	slands					•		18,102	15.7
Arunachal Pradesh						•	•		369,408	79.0
Chandigarh .			•	•	•			•	••	
Dadra and Nagar I	T aveli	i	•	•		•			64,445	86.8
Delhi	•			•	•		•	•	••	
Goa, Daman & Di	1	•				•		•	7,654	0.8
Laccadive, Minicoy	and	Amin	divi I	slands	(Lal	shadv	weep)		29,540	92.8
Pondicherry .		•				•		•		

.. Corruption charges against IPS Offices in I.B.

327. SHRIMATI AMARJIT KAUR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question 322 given in the Rajya Sabha on the 12th March, 1981, and state:

- (a) whether the Vigilance Commission called the representatives of the Intelligence Bureau Employees Association or the persons who had levelled these charges of corruption against some I.P.S. Officers to substantiate them; and
- (b) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):
(a) No, Sir.

(b) The Central Vigilance Commission have stated that it is not the practice in the Commission to call the representatives of Associations or other complainants to substantiate the charges levelled by them. It is also the general policy of the Commission in the interest of discipline not to encourage staff associations to make such complaints.

Conduct of UPSC Examinations in different languages

328. PROF. RAMLAL PARIKH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the year-wise and language-wise progress of the scheme regarding conducting of UPSC examinations in all anguages in the 8th Schedule of the Constitution of India since the inception of the scheme till March, 1981;
- (b) the number of candidates appeared, passed and actually selected by UPSC under different language media categories; and
- (c) the steps taken by Government to strengthen this scheme?

THE MINISTER OF STATE INTHE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Civil Services (Main) Examination is the only examination conducted by the Union Public Service Commission in which candidates are allowed the use of any one of the languages mentioned in the Eighth Schedule to the Constitution of India or English as medium for answering all the papers except language papers viz. (i) Paper-I one of the Indian Languages to be selected by the candidates from the languages included in the Eighth Schedule to the Constitution of India and (ii) Paper-II-English.

There is no scheme, per se, which envisages the conduct of any other UPSC examination in all the languages included in the Eighth Schedule to the Constitution of India.

- (b) The required information in respect of the Civil Services (Main) Examination held in 1979 and 1980 is furnished in Annexure I and II.
- (c) The Scheme of Civil Services Examination has been introduced since 1979. It is too early to draw any specific conclusion about the operation of this scheme or to take any steps to strengthen it further at this stage.

Annexure I

Medium-wise break-up of candidates who appeared in the Civil Services (Main) Examination, 1979

Fundified for the Personality Test and recommended for appointment

Language Medium											Number of Candidates			
۷ 🏎			٠	·- •	٠,				~		Appeared	Qualified for Per- sonality Test	Recomm- ended for appoint- ment	
	1	***									s	3	4	
A	ssamese		-	-	× ,						3	ī	·.	
E	Bengali		.•	٠	• '				•		- 1 8	6	2	
(Jujarati		•	•	•		•	•	•	•	13	7	4	